

**Central Administrative Tribunal
Madras Bench**

OA 310/00828/2019

Dated Thursday the 4th day of July Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

J. Gajalakshmi
No. 228E, Block 12th Street
Periyagar, Chennai – 82. ... Applicant

By Advocate **M/s. T. Surendran**

1. Union of India
Secretary Ministry of Railways
New Delhi.

2. The Chief Personal Officer
Integral Coach Factory ICF
Personal Officer,
Southern Railway
Chennai – 38.

3. Jayachandran
No. 130, ICF Quarters
ICF West Colony
ICF, Chennai – 38. ... Respondents

By Advocate **Mr. P. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To consider the representation dated 29.11.2018 and direct the 2nd respondent to include the name of the applicant in the service register of her husband N. Jayachandran the 3rd respondent herein by means of an order dated 25.10.2018 in O.S. 176 of 2014 on the file of IV Addl. Family Court, Chennai and thus render justice.”

2. It is submitted that the applicant made Annexure A3 representation dated 29.11.2018 to include her name as nominee in the service register of her husband.

But till date there is no response from the respondents. Hence this OA.

3. Learned counsel for the applicant would submit that the applicant would be satisfied if the competent authority is directed to consider her Annexure A3 representation dt.29.11.2018 within a time frame stipulated by this Tribunal.

4. Mr. P. Srinivasan takes notice for the respondents.

5. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, the OA is disposed of with a direction to the competent authority to consider Annexure A3 representation of the applicant dated

29.11.2018 in accordance with law and pass a reasoned and speaking order within a period of four months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
AS

04.07.2019

(P. Madhavan)
Member (J)